



2026:AHC:29433

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5257 of 2026

Dinesh Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Nath Singh
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

i. Issue a writ, order or direction in the nature of commanding and directing the Collector/Chief Mandamus Respondent No. 3/Additional Revenue Officer, District Jaunpur to firstly correct the map of the Plot Nos. 277 measuring area 935 hectare by registered and decided the Case No. Nil of 2026 [Dinesh Singh Vs. State] under Section 30(1) of U.P. Revenue Code, 2006, thereafter, to proceed the Case No.D202514360002993 [Commercial Tax Department Vs. Shiv Kumar Singh] under Section 30(2) of the U.P. Revenue Code, 2006 situated at Village Sihipur, Pargana Haveli, Tehsil Sadar, District Jaunpur within stipulated period of time as prescribed by this Hon'ble Court;

2. From perusal of the same, it transpires that an application under Section 30(1) of the U.P. Land Revenue Code, 2006 filed by the petitioners before the District Magistrate, Jaunpur on 24.01.2026, copy of the same is appended as Annexure No.1 to the writ petition and immediately thereafter the present petition has been filed on 02.02.2026 and even no breathing time has been given to the respondents to decide the same.

4. The law is well settled that before coming this Court, at least some breathing time should be given to the authorities concerned to take action in the matter but in the present case, the petitioner filed the present

petition immediately after filing of the application.

5. In this view of the matter, the Court is of the opinion that no relief could not be granted to the petitioner and the petition is hereby dismissed at this stage.

(Prakash Padia,J.)

February 10, 2026
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